

CCPA 84/2010
[Arising out of OA 112/2006]

15.03.2011

Shri S. K. Bariar, ld. Counsel for the petitioner.
Shri S.K.Tiwarey, ld. Counsel for the respondents.

Shri Tiwary submits that impugned order has been complied with. Learned counsel for the petitioner concedes.

The CCPA become infructuous. Hence, it is dropped and notices issued to the contemnors are discharged.



[A. K. Jain]
Member (A)



[Anwar Ahmad]
Member (J)

pkl/